

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 329

IA-105/2021 C.A No. 1025/2020

In

IB-246(ND)/2019

IN THE MATTER OF:

M/s. Anant Associates Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. Arham Infratech Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gursat Singh, Adv in IA-105/2021

For the Respondent : Mr. Sarthak Sharma Adv for R-2, 3 in CA 1025 of 2020

For the RP : Mr. Rakesh Kumar Bajaj, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

C.A No. 1025/2020:-

Learned Counsel appearing for the Applicant has stated that he has filed an affidavit with respect to the transactions under Section 43, 45 and 66 and he shall take steps to bring the same on record within one week. Time granted. The Resolution Professional is directed to file list of dates, events and issue-based chart with relevant submissions as directed by order dated 24.08.2023.

List the matter on **21.05.2024** for arguments.

IA-105/2021:-

One week time granted as a last and final opportunity to enable the Resolution Professional to file/bring on record the reply affidavit as directed by order dated 24.08.2023.

List the matter on **21.05.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**